

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 459-460 of 2019

IN THE MATTER OF:

Bank of India

...Appellant

Vs.

Paramshakti Steels Ltd. & Anr.

...Respondents

Present: For Appellant: - Mr. Ashish Rang and Mr. Harshit Garg, Advocates.

**For Respondents: - Mr. Sudipto Sarkar, Senior Advocate with Mr. Puneet Singh Bindra and Mr. Samanpreet Singh, Advocates for R-2.
Mr. Arvind Kumar Gupta and Ms. Shruti Munjal, Advocates for R1.**

O R D E R

17.09.2019— Heard in part.

In spite of our order dated 29th August, 2019, no specific chart has been filed by way of Affidavit. While discussing the matter, we find that there is ambiguity and hence there may be difficulty in implementing the Amendment of provisions of sub-section (4) of Section 30 of the Insolvency and Bankruptcy Code, 2016.

Place the case 'for further hearing' under the heading 'for orders' on 23rd September, 2019. The appeal may be disposed of at the stage of admission.

Contd/-.....

In the meantime, 1st and 2nd Respondent will file specific affidavit enclosing the chart.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g